

CCI – NLUD COMPETITON LAW MOOT 2019

8th - 10th March, 2019

Organised by NLU Delhi in collaboration with Competition Commission of India



National Law University Delhi

National Law University Delhi is a premier law university in India established by the National Law University Act, 2007 (Delhi Act No. 1 of 2008), at the initiative of the High Court of Delhi. The mandate and vision of the University is to create a legal education centre of global standards that will compete with the best outside India and to prepare lawyers for a legal career that introduces them to a wide range of opportunities in the profession across the globe. Legal education in India has undergone a paradigm shift in the last two decades and the University has played a key role in shaping these changes while preparing students, teachers and young advocates for emerging challenges and to solve existing ones with a clear vision and most importantly, instilling a belief that it could be achieved.

The University has hosted several international and national conferences and moot court competitions on newly emerging areas of law to be the pioneer in developing the jurisprudence for these subjects. To this end, NLU Delhi has successfully organized several moots in the past, including South-Asia Rounds of Oxford Price Media Law Moot Court Competition, India Rounds of ICC Trial Moot Court Competition and Vis Pre-Moot. The University has gained a reputation for its impeccable quality in organization of these events.



Competition Commission of India

Competition Commission of India (CCI) is a regulatory body established by the Government of India with effect from 14th October 2003. The duty of the Commission is to carry out the objectives enumerated under the Competition Act, 2002 that prohibits anti-competitive agreements, abuse of dominant position by enterprises and regulates combinations (acquisition, acquiring of control and M&A), which cause or are likely to cause an appreciable adverse effect on competition within India. The broad objective of the Act is to create and sustain fair competition in the economy that will provide a 'level playing field' to the producers and make the markets work for the welfare of the consumers.

To this end, the mandate of the CCI includes eliminating practices having adverse effect on competition; inspiring businesses to be fair, competitive and innovative; promotion and sustenance of competition; protection of the interests of consumers and ensuring freedom of trade in the markets of India.

To achieve its objectives, the Commission engages in wide-ranging advocacy programmes. These include conducting training sessions for judicial officers and district judges, organizing panel discussions and conferences on issues in competition law, offering internship opportunities to students and also organizing national level essay writing competition.



CCI-NLUD Competition Law Moot

Competition Law is an emerging field of law and its robust enforcement becomes a prerequisite for ensuring that the economic environment remains competitive and business deals adhere to the principles of fair competition and do not distort the market. Law schools can play a significant role in this regard by nurturing the growth of the subject through their curricula and other events, and also suggesting appropriate reforms to law. With the aim of fostering quality research and debate on anti-trust matters, NLU Delhi, in collaboration with the CCI is organizing the 2nd CCI-NLUD Competition Law Moot.

The Moot shall be based on the memorial elimination format. The top twenty (20) teams from universities all over India shall be selected to plead before eminent judges from the bar, bench, regulatory authorities, academia and industry in March 8-10, 2019. The venue for the oral rounds will be National Law University Delhi.



Organizing Committee

Competition Administrator: Prof. (Dr.) Harpreet Kaur, Professor of Law, National Law University Delhi

Student Coordinators:

Archit Gupta, IV Year, National Law University Delhi Ipsita Pallavi Sahoo, IV Year, National Law University Delhi

Members:

- Aaditya Arora, V Year, National Law University Delhi
- Anshul Agarwal, V Year, National Law University Delhi
- Nikhil Anand, IV Year, National Law University Delhi
- Aditya Mittal, III Year, National Law University Delhi
- Aishwarya Gupta, III Year, National Law University Delhi
- Ayush Baheti, III Year, National Law University Delhi
- Anuj Dubey, II Year, National Law University Delhi
- Mir Abul Hasnat Nazki, II Year, National Law University Delhi
- Preksha Sharma, II Year, National Law University Delhi
- Ritika Bansal, II Year, National Law University Delhi
- Tushar Varma, II Year, National Law University Delhi
- Dritih Ganjoo, I Year, National Law University Delhi



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Rules

1. Definitions

- a) <u>Advanced rounds</u>: It refers to the Quarter-finals, Semi-finals and Final rounds of the Competition.
- b) <u>Memorial</u>: It means the written arguments submitted, on behalf of both the Parties, according to the official Competition rules by each team.
- c) <u>Memorial Evaluators</u>: It refers to the evaluators who will be responsible for marking the memorials submitted by the teams.
- d) <u>Oral rounds</u>: It refers to a team's pleadings, comprising of both speakers, submitted orally in front of the judges on behalf of one of the parties against another team representing the opposing party.
- e) <u>Parties</u>: It refers to the parties to the dispute as identified by the moot problem as Informant and Opposing Party.
- f) <u>Preliminary rounds</u>: It refers to the Oral Rounds which will take place before the Advanced Rounds of the Competition for the purpose of determining the teams which will proceed to the Advanced Rounds.
- g) Raw Scores: The aggregate of the memorial scores and the oral round scores in the round will constitute the Raw Scores of a team for a specific round.
- h) Round Points: For every round, every team will be evaluated on two aspects: memorial score and score in the oral rounds.
 - The memorial of every team will be scored by two (2) Memorial Evaluators. The memorial score of a team as marked by each Memorial Evaluator will be compared against the memorial score of the other team by the same Memorial



Evaluator. The team which receives higher memorial score will be awarded one and half (1.5) round points per evaluator.

Similarly, in oral rounds, a higher score given by a Judge in a Preliminary Round will carry three (3) round points per judge and a higher score given by a Judge in Quarter-finals and Semi-finals will carry two (2) round points per judge.

- i) <u>Rules</u>: Rules mean these official Competition Rules and any applicable supplements to these Rules published by the Competition Administrator.
- j) <u>Scouting</u>: Scouting is the act of attending a round in which the members of the team or any person related to the team are not competing.
- k) <u>Team code</u>: Team code refers to the unique number allotted to each participating team for the purpose of this Competition.

2. Eligibility

All students enrolled in a 3-year LLB programme or a 5-year integrated LLB programme shall be eligible to participate in the CCI-NLUD Competition Law Moot. However, only one team per university/institution shall be eligible to participate.

3. Team Composition

The team composition shall be as follows: 2 Speakers & 1 Researcher. The teams may choose to participate without a Researcher.

4. Registration

Registration for the "CCI-NLUD Competition Law Moot" will open on **2nd November 2018**. The last date for registration shall be **11:59 PM, 20th December 2018**.



The registration fee for the Competition is ₹3,000 and has to be paid either through the online portal or through a Demand Draft. Details about payment can be found in **Annexure - II**.

The following documents shall be submitted by the teams at the time of registration:

- a) Duly filled registration form (available here).
- b) Certificate stating that the participants are bona fide students of the institution (Annexure I).
- c) Scanned copy of Demand Draft of registration fee/Receipt of online payment.

5. Assistance to a team from other team(s) or third parties

Teams are not permitted to receive substantive assistance towards preparation of memorials or arguments from any third parties, including teachers, alumni, students etc. Any team found getting such assistance from third parties shall be immediately disqualified.

Further, in the event of collusion between two or more teams, all concerned teams will be subject to immediate disqualification.

6. Release of Clarifications

Clarifications can be sought till 11:59 PM, 24th November 2018.

7. Rights over the memorials

The Competition Administrator reserves the right to disseminate and reproduce the memorials for the purpose of the Competition. Submission of memorials in this Moot will constitute the consent of the teams to such dissemination and reproduction.

The Competition Administrator will not be responsible for any mistakes that are a part of the memorial.



8. Memorial Rules

A. Format

- a) Each participating team is required to prepare a memorial for each party to the dispute with the following mandatory heads:
 - i. Cover Page
 - ii. Table of Contents
 - iii. Index of Authorities
 - iv. Statement of Jurisdiction
 - v. Statement of Facts (not exceeding 2 pages)
 - vi. Issues Raised
 - vii. Summary of Arguments (not exceeding 2 pages)
 - viii. Arguments Advanced (not exceeding 12 pages)
 - ix. Final Submission/Prayer (not exceeding 1 page)
- b) Teams shall cite authorities using footnotes following 4th Edition OSCOLA style.
- c) The Cover Page of each memorial must contain **only** the following information:
 - i. The Team Code in the upper right corner of each memorial
 - ii. The name of the forum resolving the dispute
 - iii. The name of the Competition
 - iv. The Cause Title
 - v. The party for which the memorial is prepared
- d) All teams shall send one copy of the memorials in .docx format (Microsoft Office 2013 or Microsoft Office 2010) as well as .pdf format to ccinludmoot@nludelhi.ac.in on or before 11:59 PM, 14th January 2019 with the subject line as 'Memorials for <Team Code>'. All four files (two .docx and two .pdf) should be submitted through a single mail.



- i. Memorials submitted twelve (12) hours *i.e.* after 11.59 AM, 15th January 2019 will not be accepted and shall be disqualified from the Competition.
- ii. A memorial once submitted will be considered as final, and cannot be revised.
- iii. In the scenario where any memorial is sent in late (in separate e-mails), the penalty for late submission imposed on the latter memorial will be imposed on both the memorials equally.
- iv. Penalty will also be imposed if the aforementioned documents are sent in separate emails.
- e) It is the responsibility of each participating team to ensure that the electronic copies of the memorials:
 - i. Can be opened with Microsoft Office 2013 or Microsoft Office 2010 (.docx format) and Adobe Acrobat Reader 9 (.pdf format).
 - ii. Are named according to the team code and the party for which the memorial is proposed. (For instance, Team 01 will name its memorials as 01 I and 01 OP where I is Informant and OP is Opposing Party respectively.)
- f) Qualifying teams have to submit four (4) sets of hard copies for each side of the memorials to the Competition Administrator on or before **25th February 2019**. The hard copies should be sent to 'Prof. (Dr.) Harpreet Kaur, National Law University Delhi, Sector 14, Dwarka, New Delhi'.
- g) All parts of the memorial (including headers, footers and headings) shall be typed on A4 sized paper/format, with the following Formatting Specifications:

i. Font Type: Times New Roman

ii. Font Size: 12

iii. Line Spacing: 1.5

iv. Margins: 1 inch on each side

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- h) For footnotes, the Formatting Specifications are:
 - i. Font Type: Times New Roman Font Size: 10
 - ii. Single Spacing between lines
 - iii. Margins: 1 inch on each side
 - iv. Speaking footnotes or endnotes are not allowed.
- i) The memorials shall be spiral bound. The following colour schemes should be followed for the cover page of the memorial:
 - i. Informant BLUE
 - ii. Opposing Party RED
- j) The memorials shall not contain any annexure, photograph, graph, diagram or any other representation of like nature.

B. <u>Penalties</u>

a) Any memorial violating any of the specifications mentioned under Rule 8.A will be penalized according to the following scheme:

S. No.	Criterion	Penalty (each side)				
1.	Late submission of Memorials	(-) 1 mark each, for every				
	eate sasmission of memorials	hour after the deadline				
2.	Exceeding page limit prescribed in Rule (a)	(-) 1 mark per extra page				
3.	Not following the format prescribed in	(-) 0.5 mark per specification				
J.	Rules (c), (g) & (h)	per page				
4.	Excluding relevant/Including irrelevant	(-) 1 mark per				
	items in the Cover Page as in Rule (c)	inclusion/exclusion				
5.	Exclusion of items mentioned in Rule (a)	(-) 2 mark per specification				
6.	Submitting memorials in multiple emails	(-) 1 mark				
7.	Speaking footnote or endnote	(-) 0.5 mark per footnote				



- b) There will be a maximum cap on the penalties which are imposed for the violations mentioned in the table:
 - i. For late submission of memorials, a maximum of 12 marks will be imposed as penalties.
 - ii. For not following the formatting specifications prescribed in Rules (c), (g) &(h) as mentioned under Rule 8.A along with speaking footnotes and endnotes, a maximum penalty of 20 marks will be imposed.
 - iii. No cap on penalties will be imposed on any specification other than those mentioned above.
- c) More than 25% plagiarism in "Arguments Advanced" and "Summary of Arguments" shall be punishable by immediate disqualification.
- d) Appeals regarding plagiarism and penalties shall lie with the Competition Administrator and the decision shall be final and binding.

C. <u>Scoring criteria</u>

The marks distribution for the memorial shall be as follows:

S. No.	Criterion	Marks			
1.	Application of Facts	25 marks			
2.	Reasoning	25 marks			
3.	Use of Authorities and Precedent	20 marks			
4.	Understanding Law and Procedure	20 marks			
5.	Presentation	10 marks			

9. Anonymity

There should be no indication of the institutions which the team represents, or the name of the members in the memorials. The teams must also not disclose such



information during the oral rounds. The teams should not attempt to disclose such information to the Judges, or any other person as decided by the Competition Administrator, for the entire duration of the Moot Court Competition.

The violation of this rule will cause severe penalty, which may involve disqualification, as determined by the Competition Administrator.

10. Qualification for oral rounds

A total of twenty (20) teams shall qualify for the Oral Rounds of the Moot. In a situation where more than 20 teams submit memorials for the moot, the teams with the highest memorial scores shall qualify for the Oral Rounds. The memorials scores used for this purpose will be exclusive of the penalties for formatting of the memorials, but will be inclusive of the penalties incurred, if any, for late submission. In a situation where there is a tie for a position in the top 20, the tie will be decided on the basis of the following aspects of the memorials scores:

- a) Marks given for 'Reasoning'
- b) If the tie continues, marks given for 'Application of Facts'
- c) If the tie continues till this stage, marks given for 'Understanding Law and Procedure'

For teams that are tied even after considering such above-mentioned tiebreakers, all teams that continue to be tied on that position will qualify for the Oral Rounds.

11. Format of the Competition

The Moot shall consist of Preliminary rounds and Advanced rounds. Each team will argue in two (2) preliminary rounds, once on behalf of each Party. In the Advanced rounds, the teams would represent only one side in each round.



12. Oral Rounds

A. Format

In the Preliminary rounds, power match-up (Team 1 v Team 20, Team 2 v Team 19...) and slide match-up system (Team 1 v Team 11, Team 2 v Team 12...) shall be used to determine the match-ups in the first and the second rounds respectively.

In the Quarter-final and Semi-final rounds, the power match-up system shall be used to determine the match-ups.

B. <u>Scoring criteria</u>

The teams with the highest number of wins will proceed to the Advanced Rounds from the Preliminary Rounds. The team with the higher number of Round Points in a round will be deemed to have won a round.

In a situation where there exists a tie in the number of two or more teams, the team with the higher number of total Round points will proceed to the Advanced Rounds. If the tie still subsists, it will be decided in the following order:

- a) On the basis of Raw Scores
- b) On the basis of 'Reasoning in the Application of Principles'
- c) The final decision will be made on the basis of a Coin Toss

The marks breakup for the Oral Rounds shall be as follows:

5. No.	Criterion	Marks			
1.	Response to Questions and Articulation	25 marks			
2.	Reasoning in the Application of Principles	25 marks			
3.	Use of Authorities and Precedents	20 marks			
4.	Application of Facts	20 marks			
5.	Advocacy Skills, Court Craft and Demeanour	10 marks			



C. <u>Bench strength</u>

The Bench for the purposes of the Preliminary Rounds shall consist of two judges. For the Advanced Rounds, there will be a three-judge bench for Quarter-finals & Semi-finals and a five-judge bench for the Final.

D. <u>Communication between members of the team</u>

During the Oral Rounds, communication between the members of a team shall be allowed, however, the same must be in a written form and must not disturb the decorum of the Court.

E. Electronic devices in the Courtroom

The participating teams are not allowed to carry or use any electronic devices, except wristwatches (no smart-watches), in the Courtroom. In case a member of a team is found using any electronic device during the Oral Rounds, the team shall invite a severe penalty which may include disqualification.

F. <u>Scouting</u>

Every form of scouting is strictly prohibited and shall cause a disqualification of the team from the Competition. The decision of the Competition Administrator shall be final in this regard.

G. <u>Duration</u>

Each team will be allotted a total of forty-five (45) minutes to present their arguments. No speaker shall be allowed to plead for more than twenty-five (25) minutes. Each team is entitled to reserve a maximum of five (5) minutes, out of the total forty-five (45) minutes, for rebuttals and sur-rebuttals.

The teams are requested to arrive to the designated Court room fifteen (15) minutes before the Round is supposed to start. In case the team is unable to report the



designated Court room after ten (10) minutes of the starting of the Round, the team will forfeit the Competition and the Round will continue as an ex-parte round.

13. Advanced Rounds

The party to be represented by the teams in the Advanced Rounds shall be decided by way of a coin toss.

Qualification in the Advanced Rounds (from Quarter-finals to Semi-finals and so on) will be determined by win/loss in the respective Advanced Round.

14. Awards and Trophies

Awards will be distributed in the following categories:

A. <u>Team</u>

Team which wins the final round will be adjudged as the 'Winner of the CCI-Moot' and will get an amount of ₹ 75,000 along with a trophy. The team which secures the second place will get 'Runners-up' title and ₹ 50,000 as prize.

B. Best Memorial

Team with the highest memorial score (aggregate) will get the 'Best Memorial' prize along with a cash prize of ₹ 15,000.

C. <u>Best Speaker</u>

The speaker who secures the highest score (average) at the conclusion of the Preliminary Rounds will get award for the 'Best Speaker' with a cash prize of ₹ 15,000. Note: It is necessary to argue for both parties in order to be eligible for the 'Best Speaker Award'.



15. Code of Conduct

A violation of the prescribed Code of Conduct will invite sanctions which will be decided by the Competition Administrator.

- a) Teams are expected to behave with other team members and the Judges/ Organisers/ Volunteers in a dignified manner.
- b) Teams should not attempt to influence Judges/ Organisers in any manner.
- c) Participants are expected to maintain the decorum in the court during the Competition and to conduct themselves in a manner befitting the legal profession.
- d) The teams should not engage in any form of unethical, unprofessional and wrongful conduct during the entire period of the Competition.
- e) Participants should not indulge in the consumption/carrying of drugs/ alcohol/ arms or ammunitions/ immoral/ illegal activity or any other form(s) of taste/addiction during the course of the Competition.
- f) Participants must adhere to <u>Sexual Harassment Code</u>.

16. Exemplary Power clause

In case of any dispute arising out in the interpretation of the rules, or otherwise, the decision of the Faculty Advisor in consultation with the Organizing Committee (OC) would be final and binding. The Faculty Advisor in consultation with the OC will have the exclusive authority to interpret these Rules.



Moot Proposition

- 1. The sovereign Republic of Erehwon is an Asian country, whose laws are *pari materia* with the laws of India, subject to exceptions specifically stated below. The Erehwon Competition Act (**ECA**) is the primary statute governing competition law in Erehwon, and the Erehwon Competition Commission (**ECC**) is the statutory authority charged with enforcement of the ECA. ECC is empowered to, and has issued, several regulations, like the Erehwon Combination Regulations (**ECR**) which deals with mergers and acquisitions.
- 2. The decisions of the Competition Commission of India as well as other authorities hold the highest persuasive value for the ECC. The ECC also relies on established competition law precedents of the European Union and the United States of America.
- 3. Aleph Networks (**Aleph**) is a broadcaster of TV channels in the Republic of Erehwon (**Erehwon**). Broadcasters typically earn revenue from two sources: (i) advertisers, and (ii) Distribution Platform Operators (**DPOs**) like Direct-To-Home Operators (**DTHOs**) (who use a satellite-dish based technology to reach the viewer-customer), and Multi-System Operators (**MSOs**) (who rely on cable-based technology to reach the viewers)¹. Broadcasters receive payments from advertisers to run advertisements on their TV channels (**Ad-Revenue**) and from DPOs who pay a subscription fee to broadcasters². DTHOs and MSOs earn their revenue from supplying TV channels to subscribers (i.e. viewers), i.e., they pay

¹ Notably, in the country of Erehwon, a viewer can access pay-tv channels only through a DTHO or an MSO.

² Assume that DPOs do not charge broadcasters for carrying their TV channels.



- broadcasters for sourcing TV-channels and then sell those channels to viewers/subscribers for a fee.
- 4. Aleph's vision statement is 'Priceless Entertainment For All' and its business model is somewhat different from other broadcasters. Aleph does not charge DTHOs any subscription fee. In fact, Aleph imposes a condition on all DTHOs that they cannot charge their subscribers any subscription-fee for its TV channels. DTHOs who do not accept this condition (and other conditions Aleph insists on) cannot supply Aleph's TV channels³. Aleph also directs DTHOs to place its TV channels higher in the order of listing on their DTH user-interface (Aleph-**Priority**)⁴, for which it pays DTHOs a fee (**Aleph-Priority-Fee**). Aleph charges advertisers at rates that are significantly higher than those charged by other broadcasters. Aleph also has another arrangement with DTHOs – whenever a viewer seeks to switch a channel while watching an Aleph channel, she can do so only after watching a 5-second pop-up advertisement (**Sticky-Ad**). In addition to the higher fees for normal advertisements, Aleph charges advertisers an extra (per advertisement) fee for showing their advertisements as Sticky Ads (Sticky-**Ad-Fee**)⁵. For both normal advertisements and Sticky-Ads, Aleph's rates are 10% higher than the advertising fees charged by other broadcasters.
- 5. Aleph's business model is successful and the distribution as well as viewership of its TV channels is witnessing strong growth both distribution and viewership grew by 15% in the last quarter. Aleph's TV channels, collectively, account for 32% of all TV viewership in Erehwon.

³ Assume that this is not in violation of any regulation covering the telecommunication sector in Erehwon.

⁴ Assume that this is not in violation of any regulation covering the telecommunication sector in Erehwon.

⁵ Assume that Aleph has the technology to easily distinguish between advertisements shown on its TV channels broadcasted on a DTH platform and those that are not.



- 6. One year ago, Funes Inc. (**Funes**), a pioneer in 'loss-less' compression software and ultra-high-capacity storage devices, decided to diversify into the broadcasting business and launched several TV channels. Discovering the broadcasting landscape, Funes filed a complaint with the ECC challenging Aleph's aforementioned arrangements with DTHOs, arguing that they amounted to, *inter alia*: (i) anticompetitive vertical restraints (namely, 'exclusive supply', and 'refusal to deal'); and (ii) abuse of dominance (namely, 'denial of market access', and 'predatory pricing'). Finding a *prima facie* case, ECC directed its investigation arm the Investigation Bureau (**IB**) to investigate the allegations against Aleph.
- 7. Three months ago, while it was being investigated by the IB, Aleph entered into an agreement to acquire 80% of the equity share capital of Babel, another TV broadcaster (**Aleph-Babel Acquisition**). Babel's TV channels, collectively, account for 9% of all TV viewership in Erehwon. Aleph and Babel focus on different *genres* of TV-channels. In fact, they have competing TV channels only in two genres, the so called: (i) Sports Channels where Aleph enjoys a 31% share of viewership and Babel enjoys a 4% share, and (ii) Film Channels, where Aleph enjoys a 5% share and Babel enjoys a 32% share.
- 8. Babel owns 40% of the equity share capital of a DTHO, Ficciones Limited (Ficciones) (the remaining 60% of the equity share capital of Ficciones is held by Menard India Limited (Menard)). In relation to Ficciones, Menard and Babel have an existing Shareholders' Agreement (Babel-Menard-SHA) whereby, for any matter (except the amendment of Babel's Memorandum of Association and Articles of Association, appointment of key managerial personnel, start of a new line of business, or shut down of an existing line of business) requiring approval by shareholders, Babel is required to exercise its voting rights in a manner as



- directed by Menard. Babel has no other special rights in, or a seat on the board of directors of Babel.
- 9. Babel is the largest DTHO in Erehwon it accounts for 35% of all DTH subscribers, and 15% of all subscribers of TV channels in Erehwon.
- 10. Separately, two months prior to the execution of the Aleph-Babel Acquisition agreement, Aleph had also entered into an agreement to acquire equity shares in Labyrinth India Limited (Labyrinth)⁶ (an MSO) amounting to approx. 9% of MSO's equity share capital (Aleph-Labyrinth-Acquisition). Aleph did not secure any special right or board seat in Labyrinth. Labyrinth is the largest MSO in Erehwon, with publicly reported revenues of over INR 8,000 crores. It also accounts for 38% of all MSO-subscribers, and 18% of all subscribers of TV channels in Erehwon. The Aleph-Labyrinth-Acquisition was not notified to the ECC, and was completed within a month of execution.
- 11. The value of Aleph's and Babel's assets and turnover satisfied the thresholds under the Section 5 of the ECA and the Aleph-Babel-Acquisition also did not qualify for any exemptions provided under the ECA and the underlying ECR. The Aleph-Babel-Acquisition was notified to the ECC two months after its execution and is currently pending review before the ECC (the ECC has issued a 'show cause notice' to Aleph asking it to show how the Aleph-Babel-Acquisition would not result in an appreciable adverse effect on competition). Separately, Funes has also filed a letter with the ECC arguing that the Aleph-Babel-Acquisition should not be approved.
- 12. Meanwhile, the IB has issued its investigation report wherein it has concluded that the allegations made by Funes against Aleph are correct.

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⁶ Labyrinth, Babel, and Aleph, are all independent companies with no common shareholdings, no common shareholders, and no common directors.



- 13. The ECC has exercised its powers⁷ to club matters together and asked both Aleph and Funes to file brief written submissions covering their arguments in relation to both the Aleph-Babel-Acquisition, and the IB's investigation report.
- 14. Counsel for Aleph and Counsel for Funes are set to appear for oral arguments before the ECC.

Notes:

- (i) Please avoid jurisdiction/standing based arguments.
- (ii) Please assume that Indian telecom regulatory laws are not applicable in Erehwon, and avoid arguments that seek to rely on them.
- (iii) Indian markets are very good proxies for the markets in Erehwon.

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⁷ Assume that this 'clubbing' is specifically allowed in the ECA.



Annexure I – Bona fide certificate

Bona Fide Student Certificate

(To be issued by the head of the Institution)

This is to certify that Mr./Ms.						_, S(on/da	nughter of
Mr./Mrs	is	а	bona	fide	student	of	the	following
college/university:								
Name of Institute:								
Address of Institute:								
Contact number:								
Email:								
The certificate is issued for claimi	ng the s	tud	ent is s	tudyi	ng in my l	nstit	ute. I,	/we certify
that above information are true t	o the be	est	of my/	our kı	nowledge			
	Sigr	natu	ıre and	l Seal	of the He	ad o	f the	Institution
					[Date	· 	



Annexure II – Payments

- A registration fee of ₹3,000 needs to be paid by every team which wishes to participate in the Competition. The fee can either be paid via a Demand Draft or on the online portal.
- 2. In case a team choses to opt for paying through a Demand Draft, the same should be addressed to 'The Registrar, National Law University Delhi'.
- 3. The teams which choose to pay via the online portal should follow this link to the portal.
- 4. While registering for the competition, the teams will be required to attach a copy of the Demand Draft or a receipt from the online portal.

Step by Step Guide Through the Payment Page

Step 1 – After opening the link for the payments page, the following page will appear. Select the 'Event' option from the drop-down list.





Step 2 – After that, a list would be displayed. Find 'CCI NLUD Competition Law Moot' and click on the checkbox beside it.

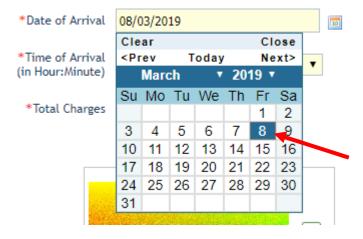
From the drop-down list titled 'No. of Participants', Choose '1'



Step 3 – Fill in all the details that are required in the form.

In the entry titled 'Date of Arrival' enter the date as 8th March 2019. In the entry titled 'Time of Arrival', the teams are free to choose any time they wish.

(*The details in these entries will not be binding on the Competition Administrator and will be subject to the teams qualifying through the memorial selection.)





Annexure III - Timeline of Events

Date	Event				
2 nd November, 2018	Release of Moot Problem & Opening of Registration				
24 th November, 2018	Last date for seeking clarifications				
20 th December, 2018	Last date for Registration				
14 th January, 2019	Submission of Memorials				
14 th February, 2019	Declaration of Results of Memorial - Qualifications				
25 th February, 2019	Hardcopy submission of Memorials				
8 th March, 2019	Registration				
9 th & 10 th March, 2019	Oral Rounds				



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